

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00861/2018**

Jabalpur, this Thursday, the 20<sup>th</sup> day of September, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Nilesh Sharma, aged about 26 years, S/o Late Subhash Kumar Sharma, Occupation – Student, R/o – 1063/2, Near Ganesh Mandir, Shastri Nagar, Jabalpur (M.P.) - 482003

**-Applicant**

**(By Advocate – Shri Gautam Prasad)**

**V e r s u s**

1. Union of India through the Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Commandant, 506, Army Base Workshop, Jabalpur – 901124.

**-Respondents**

**(By Advocate – Shri Surendra Pratap Singh)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

Applicant is son of late Shri Subhash Kumar Sharma, who was an employee with the respondent No.2. The deceased employee expired on 22.05.2011, while in service.

2. The applicant submitted his application for grant of compassionate appointment on 29.07.2011 (Annexure A-2).
3. The respondents have communicated the applicant on 01.03.2012 (Annexure A-6) asking for certain documents.

4. Learned counsel for the applicant submits that the information asked for by the respondents has been supplied by the applicant.

5. He submits that applicant has submitted his representations on 09.04.2015 and 18.05.2017 (collectively Annexure A-7), which, according to learned counsel for the applicant, has not been responded so far.

6. Learned counsel for the applicant further submits that the applicant would be satisfied if the respondents are directed to consider and decide the pending representations of the applicant in a time-bound manner.

7. Learned counsel for the respondents, appearing on advance copy of the O.A, has no objection to it.

8. In view of the above, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide the applicant's representations (collectively Annexure A-7), within a period of 60 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
am/-

**(Navin Tandon)**  
**Administrative Member**